

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 212**  
**(IB)-411/ND/2023**  
**IA-1013/2024**

**IN THE MATTER OF:**

**State Bank of India**

... **Applicant/Petitioner**

**Versus**

**Gopal Singhal**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Kushal Bansal, Advocate along with Ashish Mehta, Advocate

**For the RP** : Adv. Jyoti Khurana

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1013/2024:** All these applications are in respect of same financial transaction qua which the Respondents before us stood as PG. The Ld. Proxy Counsel for the RP submitted that there is bereavement in the family of the arguing counsel and prayed for short adjournment. On perusal of the affidavit uploaded on Case Information System we could find that the notice sent to Respondents was returned unserved. It can also be seen from the affidavit of service filed by SBI at the time of issuance of notice qua the petition filed under Section 95 of IBC, 2016. Apparently, the PGs are avoiding service of notice. In the wake, the notice issued to PGs are deemed as served and proceedings qua them are set ex-parte.

List on 30.04.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**